

Central Administrative Tribunal
Principal Bench
New Delhi

O.A.No.2233/2013

New Delhi, this the 20th day of September, 2016

Hon'ble Shri V. Ajay Kumar, Member (J)

1. Sh. Chanderma
S/o Sh. Ganga Singh
Date of Initial Appointment
15.03.1975 under PWI
Shahdara, Delhi
Presently posted as Gang man
Under the control & Supervision of ADEN, Shamli,
Northern Railway
Delhi Division.

2. Sh. Chhottey Lal
S/o Sh. Ram Pher
Date of Initial Appointment
28.02.1982 under PWI
Shahdara, Delhi
Presently posted as Gang man
Under the control & Supervision of ADEN, Shamli,
Northern Railway
Delhi Division.

3. Sh. Dukhi
S/o Sh. Sukh Dev
Initial Appointment on
- under PWI
Shahdara, Delhi
Presently posted as Trolley man
Under the control & Supervision of ADEN, Shamli,
Northern Railway
Delhi Division.

4. Sh. Chandru

S/o Not Known

Initially Appointed in the year 1974

under PWI, Shahdara, Delhi

Presently posted as Trolley man

Under the control & Supervision of ADEN, Shamli,

Northern Railway

Delhi Division.

5. Sh. Kailash

S/o Sh. Bhola Ram

Initially Appointed in the year 1978

under PWI, Shahdara, Delhi

Presently posted as Gang man

Under the control & Supervision of ADEN, Shamli,

Northern Railway

Delhi Division.

6. Sh. Mange Ram

S/o Sh. Mam Raj

Initially Appointed in the year 1978

under PWI, Shahdara, Delhi

Presently posted as Gang man

Under the control & Supervision of ADEN, Shamli,

Northern Railway

Delhi Division.

7. Sh. Ram Deen

S/o Sh. Ram Sumeer

Date of Initial Appointment

24.11.1977 under PWI

Shahdara, Delhi

Presently posted as Gang man

Under the control & Supervision of ADEN, Shamli,

Northern Railway

Delhi Division.

8. Sh. Ramveer Singh

S/o Sh. Ram Sneh

Date of Initial Appointment

30.01.1975 under PWI

Shahdara, Delhi
 Presently posted as Gang man
 Under the control & Supervision of ADEN, Shamli,
 Northern Railway
 Delhi Division.

9. Sh. Hira Lal

S/o Sh. Jangli
 Date of Initial Appointment
 06.01.1975 under PWI
 Shahdara, Delhi
 Presently posted as Gang man
 Under the control & Supervision of ADEN, Shamli,
 Northern Railway
 Delhi Division.

10. Sh. Som Pal

S/o SH. Chatra
 Date of Initial Appointment
 06.06.1974 under PWI
 Shahdara, Delhi
 Presently posted as Safaiwala
 under the control & supervision of ADEN, Shamli,
 Northern Railway
 Delhi Division.

11. Sh. Kamal Singh

S/o Sh. Chhottey Lal
 Date of Initial Appointment
 13.10.1976 under PWI
 Shahdara, Delhi
 Presently posted as Gang man
 Under the control & Supervision of ADEN, Shamli,
 Northern Railway
 Delhi Division. ... Applicants

(By Advocate: Mr. R.K. Shukla)

Versus

1. The General Manager

Northern Railway
 Baroda House
 New Delhi.

2. The Divisional Railway Manager

Northern Railway
 Paharganj
 New Delhi.

3. The Divisional Personnel Officer

DRM Office
 New Delhi.

4. The Assistant Div. Engineer

Delhi Division
 Sub-Division
 Shamli.

... Respondents

(By Advocate: Mr. Kripa Shankar Prasad)

O R D E R (Oral)

Heard both sides.

2. The applicants, who are working as permanent Gangman under the respondents – Railway, filed the present O.A. seeking the following reliefs:-

- "(a) Extend the benefits of judgment dated 22.07.2011 passed in Writ Petition No. 7/2007 filed by department under the caused title Union of India & Ors. vs. Ram Kishore & Ors.
- (b) To direct the respondents to examine the claim of the applicants for grant of scale rates salary after completion of 120 days as well as conferment of temporary status and it may also be directed to pay the arrears from the

demarcated point of completion of 120 days till their regularization.

(c) Any other relief which this Hon'ble Tribunal deem fit and proper may also be passed in the facts and circumstances of the case in favour of the applicant.

3. It is submitted that in the similar circumstances, the respondents granted reliefs to the petitioner in W.P. (C) No. 7/2007 dated 22.07.2011. However, the respondents are not considering the claim of the applicants.

4. In the circumstances, the OA is disposed of, without going into the merits of the case, by directing the respondents to consider the claim of the applicants, keeping in view the judgment of the Hon'ble High Court in WP (C) No. 7/2007 dated 22.07.2011 and to pass appropriate speaking and reasoned order thereon, within 90 days from the receipt of a copy of this order, in accordance with law. No costs.

(V. Ajay Kumar)
Member (J)

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